

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 31186-31188/2016

(Arising out of impugned final judgment and order dated 29-07-2016 in SA No. 24/2012 29-07-2016 in SA No. 9/2012 29-07-2016 in SA No. 25/2012 passed by the High Court of Judicature at Allahabad)

KRISHNA RAI (DEAD) & ORS.

Petitioner(s)

VERSUS

BANARAS HINDU UNIVERSITY THROUGH REGISTRAR & ORS. Respondent(s)
(IA No. 4/2016 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 04-02-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Mr. Deepak Jain, Adv.
Ms. Jaspreet Aulakh, Adv.
Mr. K.B. Pradeep, Adv.
Mr. Tanpreet Gulati, Adv.
Mr. Georgey V. Mathew, Adv.
Mr. Vaibhav Manu Srivastava, AORFor Respondent(s) Mr. T. V. George, AOR

Mr. S. R. Singh, Sr. Adv.
Mr. Shish Pal Laler, Adv.
Mr. Ghanshyam Singh, Adv.
Mr. Hitesh Kumar Adv.
Mr. Vedant Pardhan, Adv.
Mr. Rajnish Kumar Jha, AORUPON hearing the counsel the Court made the following
O R D E RWe have heard learned counsel for the parties finally at
this stage itself.

Judgment reserved.

Learned counsel for respective parties may file their
short written submissions within a week from today.(NEETA SAPRA)
COURT MASTER (SH)(RAM SUBHAG SINGH)
BRANCH OFFICER